

been receiving various suggestions from time to time, and these are duly examined. However, there is at present no proposal under consideration for a general freeze on prices

**Import facilities for Small Scale Industrialists in the Field of Electronics**

5281 SHRI P R SHENOY Will the Minister of COMMERCE be pleased to state whether small scale industrialists in the field of electronics are allowed the import of raw materials directly without any application to the State Trading Corporation?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A C GEORGE) Small scale industrial units engaged in electronics industry are granted actual user licences for direct import of such raw materials as are not canalised for import through public sector agencies. For canalised items, the licensing authority issues a release order on the basis of which a unit has to contact the State Trading Corporation or other canalising agency with the release order

**Rules for Refunding Fares for Cancellation of Tickets in Indian Airlines**

5282 SHRI LUTFAL HAQUE  
SHRI MADHURYYA  
HALDAR

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state

(a) the rules of Indian Airlines for refunding fares in cases of cancellation of tickets issued to non-official and official organisations both on day of non-availed flight and following missed flights,

(b) whether the Press Information Bureau, New Delhi has been charged Rs 4 only per ticket in case of seventy-two canalised tickets during the first quarter of 1973; and

(c) the officers responsible for this huge loss to the public undertaking and what steps are proposed to recover the charges due from P.L.B.?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) (a) The cancellation and refund regulations are the same for both non-official and official organisations. The cancellation charges are —

- |       |  |                         |
|-------|--|-------------------------|
| (i)   | If made more than 48 hrs before the departure of the flight              | Service charge of Rs 4% |
| (ii)  | Between 24 hrs and less than 48 hrs before the departure of the flight   | 10%                     |
| (iii) | Between 12 hrs and less than 24 hrs of the departure of the flight.      | 25%                     |
| (iv)  | More than 30 minutes and less than 12 hrs of the departure of the flight | 50%                     |
| (v)   | Within 30 minutes of the departure of the flight                         | 100%                    |

(b) Yes, Sir

(c) The cancellation charges were reduced to service charges by the Commercial Director, Headquarters under powers vested in him under Article 14 of the Cancellation and Refund Regulations, on receipt of a request from the Principal Information Officer, Press Information Bureau, Government of India

**Number of Employees recruited by Nationalised Banks after Nationalisation**

5283 SHRI P R SHENOY Will the Minister of FINANCE be pleased to state

(a) the total number of employees recruited in the nationalised banks after nationalisation, Bank-wise, and the total number of employees belonging to the Scheduled Castes among them; and